

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

Original Application No. 290/00314/2019

Date of Order : 05.12.2019

CORAM:

**HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)
HON'BLE MR. A.MUKHOPADHAYA, MEMBER (A)**

Balwant Kumar s/o Shri Vishnudev Sharma, Aged 43 years, By caste Nayak, R/ 19, R/o Bada Bag, Pratapgarh (Rajasthan) (Presently working as Inspector under respondent No.3, presently posted at Pratapgarh).

...Applicant

(By Advocate: Shri M.S.Godara)

Versus

1. Union of India, Through the Secretary, Ministry of Finance, Shastri Bhawan, New Delhi- 110 001.
2. Commissioner, Central Bureau of Narcotics, 19 Mall road, Murar, Gwalior-06 (Madhya Pradesh) 474006
3. Deputy Commissioner (Narcotics), Central Bureau of Narcotics, Kota (Rajasthan) 324005

...Respondents

ORDER (ORAL)

PER HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has filed by the applicant under Section 19 of the Administrative Tribunals Act 1985 seeking therein the following reliefs:-

- "(i) *That this application may kindly be allowed; and*
- (ii) That the order dated 02.12.2019 (Annexure-A/1) may be quashed and set aside to the extent of transferring the applicant.*

- (iii) *That the act of the respondent transferring the applicant before completion of minimum tenure may be declared illegal and the applicant may be allowed to complete the minimum tenure in the station or at least in the unit.*
- (iv) *Any other relief which this Hon'ble Tribunal deem just and proper in favour of the applicant may be passed."*

2. At the very outset, Shri M.S. Godara, learned counsel for the applicant submitted that before filing the present Original Application, the applicant moved a representation dated 02.12.2019 (Annexure-A/5) which is still pending for consideration with the respondents. He further submitted that the applicant would be satisfied if a direction is issued to the respondents to take decision over the said representation within a time frame.

3. Keeping in view the aforesated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the OA is disposed of with a direction to the respondents to take a decision over the applicant's representation dated 02.12.2019 (Annexure-A/5) within a period of one month from the date of receipt of a certified copy of this order.

5. Ordered accordingly. No order as to costs.

**[A. Mukhopadhyaya]
Administrative Member**

Rss

**[Suresh Kumar Monga]
Judicial Member**